

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise APPEAL NO. 1652 OF 2010

(Arising out of OIA-09/VDR-II/MP/SSCSIL/COMMR/2010 dated 27.10.2010 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

DEVENDRA AMBALAL THAKAR

(VICE PRESIDENT) SHREE SARDAR CO OP SUGAR INDS LTD.,
AT & POST-NANA KRALA, TALUKA-SINOR,
VADODARA-GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.- VADODARA-II

1ST FLOOR... ROOM NO.101,
NEW CENTRAL EXCISE BUILDING,
VADODARA, GUJARAT-390023

.....Respondent

APPEARANCE:

Shri. Dhaval Shah, Advocate for the Appellant

Shri. V.G. Iyengar, Authorized Representative for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

DATE OF HEARING: 02.01.2023

DATE OF DECISION: 23.01.2023

The appeal is disposed of. For order, see order of date in Excise
Appeal No. 1651 of 2010.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**